

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 4387 of 2020**

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**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

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For the Petitioner : Mr. Rahul Ranjan, Advocate  
For the State : Mr. Shailendra Kr. Tiwari, Spl. PP  
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**02/ 21.07.2020** Heard through V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the registry within a period of 4 weeks from today.
3. Call for the case diary from the court concerned.
4. In the meantime, learned APP is directed to file counter affidavit including the criminal antecedent report of the petitioner.
5. Put up this case on **24.08.2020**.

**(Deepak Roshan, J.)**

Pramanik/